

7

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.360/2003 IN O.A.NO.887/2003

Monday, this the 27th day of October, 2003

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S.K.Naik, Member (A)

1. All India Narcotics Executive Officers Association
(An Association recognised vide Ministry's
F.No.B-12017/95-AD IV-A dated 28.8.2001)
through the General Secretary
19, The Mall, Morar, Gwalior-474006
Madhya Pradesh and having its branch office
at U-1, Green Park Extension
Yusuf Sarai, New Delhi
2. S.S.Dewangan
working as Superintendent
Govt. Opium & Alkaloid Factories
27, Saraswati House, 5th Floor
Nehru Place, New Delhi-19

..Applicants

(By Advocate: Shri Pradeep Dhayia)

Versus


Ms. Vinita Roy
The Revenue Secretary
Ministry of Finance
Department of Revenue
North Block, New Delhi


..Respondent

O R D E R (ORAL)

Shri Kuldip Singh:

Contempt Petition is dismissed as pre-mature.
However, liberty is granted to the applicants to file a
fresh petition, if so advised, in accordance with law.


(S. K. Naik)
Member (A)


(Kuldip Singh)
Member (J)

/sunil/

②

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.360/2003 IN O.A.NO.887/2003

Monday, this the 27th day of October, 2003

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S.K.Naik, Member (A)

1. All India Narcotics Executive Officers Association
(An Association recognised vide Ministry's
F.No.B-12017/95-AD IV-A dated 28.8.2001)
through the General Secretary
19, The Mall, Morar, Gwalior-474006
Madhya Pradesh and having its branch office
at U-1, Green Park Extension
Yusuf Sarai, New Delhi
2. S.S.Dewangan
working as Superintendent
Govt. Opium & Alkaloid Factories
27, Saraswati House, 5th Floor
Nehru Place, New Delhi-19

..Applicants

(By Advocate: Shri Pradeep Dhayia)

Versus


Ms. Vinita Roy
The Revenue Secretary
Ministry of Finance
Department of Revenue
North Block, New Delhi

..Respondent

O R D E R (ORAL)

Shri Kuldip Singh:

Contempt Petition is dismissed as pre-mature.
However, liberty is granted to the applicants to file a
fresh petition, if so advised, in accordance with law.


(S. K. Naik)
Member (A)


(Kuldip Singh)
Member (J)

/sunil/

7

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.360/2003 IN O.A.NO.887/2003

Monday, this the 27th day of October, 2003

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S.K.Naik, Member (A)

1. All India Electronics Executive Officers Association
(An Association recognised vide Ministry's
Order, R-10317/25-10 IV-1 dated 28.8.2001)
through the General Secretary,
12, The Mall, Meerut, Swatara-171006
Madhya Pradesh and having its branch office
at B-1, Green Park Extension
Vasudhika, New Delhi

2. S. R. Devangan
working as Superintendent
Govt. Office / All India Electronics
37, Sakaswathi House, 8th Floor
Nehru Place, New Delhi-110019

Applicants

(By Advocate: Smt. Pradeep Chayla)

Versus


Ms. Vinata Roy
The Revenue Secretary
Ministry of Finance
Department of Revenue
North Block, New Delhi

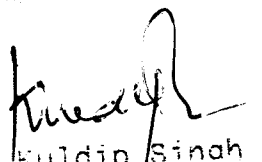
Respondent

O R D E R (ORAL)

Shri Kuldip Singh:

Contest Petition is dismissed as premature.
However, liberty is granted to the applicants to file a
fresh petition, if so advised, in accordance with law.


(S. K. Naik)
Member (A)


(Kuldip Singh)
Member (J)

/smt/